

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*[Hearing Through VC Mode]*

**ITEM No.25**  
**C.P.No. 117/BB/2023**

**IN THE MATTER OF:**

Mr. Mathews Philip	...	Petitioner
Vs.		
M/s. Anlonips Engineering Pvt. Ltd.	...	Respondent

**Order under Section 241- 242 of Companies Act, 2013**

**Order delivered on: 18.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. DR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Anjuman Tripathy
For R-2	:	Shri Prashant V.G

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Respondent No.2 stated that if the C.P No.21/2016, T.P.No.87/2016 is decided first, then the instant C.P may not survive.
3. Ld. Counsel for the Petitioner is directed to file rejoinder, if any, within one week after serving the copy on the other side.
4. Since it is Special Bench, list the case before Regular Bench on **26.09.2024**.

**-Sd-**  
**DR. V G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**